

(d) if so, facts and reasons thereof ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI) : (a) Yes, Sir.

(b) to (d): A statement giving facts of the case is laid on the Table of the House. [Placed in library. See No. LT-1959/78]

Changes in the Film Censorship Rules

4801. SHRI R.V. SWAMINATHAN : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether a judge of the Delhi High Court has stated in his judgement in the case of a film banned by the censors last year that censorship of films is too rigid ; and

(b) if so, whether Government have examined the judgement ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI) : (a) and (b). The Hon'ble Judge had, *inter alia*, opined that the old censorship guidelines were very extensive and could be applied in such a way as to result in the banning of almost all films which had a realistic plot. He also opined that it was even more extraordinary that Indian film censorship should be so rigid at a time when contemporary censorship has been relaxed to a very great extent in other countries. The revision of the censorship guidelines to which the Hon'ble Judge referred, had already been under consideration of Government for some time. The Central Government have since issued new directions to the Board of Film Censors setting out the guidelines for certification of films for public exhibition by the Board of Film Censors. These guidelines became effective from 7th January, 1978.

Discontentment among employees of Nuclear Fuel Complex Hyderabad

4802. SHRI K. A. RAJAN : Will the Minister of ATOMIC ENERGY be pleased to state :

(a) whether Government are aware of the discontentment among employees of Nuclear Fuel Complex, Hyderabad;

(b) if so, their grievances; and

(c) steps being taken to redress their grievances ?

THE PRIME MINISTER (SHRI MORARJI DESAI) : (a) The Government is aware of the demands of the employees in question.

(b) The demands are as follows :—

1. Revocation of orders removing from service the General Secretary of the Association.
2. Cancellation and withdrawal of charge sheets pending against the Association leaders.
3. Revocation of termination orders issued to two employees.
4. Scrapping of agreement dated 8-4-1976.
5. Speedy settlement of the charter of demands submitted on 25-8-77.

The demands contained in this charter are :—

- (i) Change of service conditions.
- (ii) Improvement in promotion policy.
- (iii) Canteen to be run departmentally.
- (iv) Deduction from the salaries of the employees of the Association's monthly subscription.
- (v) Providing suitable accommodation for the Union's office near the NFC premises.

(c) Discussions have been held with the Associations's representatives on all the demands and some of the demands have already been agreed to. As far as disciplinary action against various employees is concerned, the Association has been told that the employees can file appeals to the competent authority. Nevertheless, the employees have chosen to go on strike from February 15, 1978 instead of continuing the negotiations. No negotiations can be resumed unless the employees return to work.

Sale of Coal by Delhi Small Industries Development Corporation

4803. SHRI K. PRADHANI : Will the Minister of ENERGY be pleased to state :

(a) whether Government are aware that the coal shortage in Delhi has proved